

TRIPURA



GAZETTE

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PART I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

THE LEGAL ASSISTANCE TO THE POOR
PRISONERS (PRE TRIAL) ORDERS, 1980.

The Governor is pleased to make the following orders to provide for legal assistance to the poor prisoners against whom any criminal investigations is pending, namely :—

Short title and commencement.

1. (1) These orders may be called the Legal Assistance to the poor Prisoners (Pre-trial), Orders, 1980.

(2) They shall come into force at once.

Prisoners who are entitled to apply for legal assistance.

2. Any prisoner against whom any criminal investigation is pending and who has no sufficient means to be defended by a lawyer, may make an application to the Superintendent of Jail in which he is detained, for appointment of a lawyer, at the cost of the Government, to move the court for his release on bail.

Authority to
recommend.

3. On receipt of such application the Jail Superintendent shall, if he is satisfied that the prisoner has no sufficient means to be defended by a lawyer and no lawyer has been appointed by him or on his behalf till that time, recommend the application to the State Government, or any Officer authorised by it in this behalf, forthwith.

Appointment
of lawyer for
moving bail
petition.

4. (1) The State Government or as the case may be, the authorised Officer, may in its or his discretion, appoint a lawyer from a panel of defend lawyers maintained by the State Government for this purpose to prefer and move petition before a court, specified in the order of appointment, for release on bail of one or more prisoners, accused in a criminal case :

Provided that no prisoner who has already received legal aid, for his release on bail under the Tripura Legal Aid and Advice to Poor Rules, 1980 shall be entitled to any legal assistance under these Orders.

(2) The appointed lawyer shall draw up and move bail petition before the specified court and communicate to the State Government the results thereof.

Fees of the
lawyers.

(3) For drawing up each such petition and moving the same before a court an appointed lawyer shall be entitled to a consolidated fees of Rs. 40/- in the High Court, Rs. 30/- in the Sessions Court and Rs. 25/- in other lower courts, inclusive of all expenditure.

(4) The lawyers shall submit his bills, duly certified by the concerned court, claiming fees for the works done, giving reference to his appointment, particulars of the case and indicating the results to the Inspector General of Prisons who shall arrange for payment of the fees.

By order of the Governor,
A. B. Paul
Under Secretary, Law to the
Government of Tripura.